

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

LOK S A B H A

UNSTARRED QUESTION NO. 1324

TO BE ANSWERED ON THURSDAY, THE 3RD MARCH, 2016.

UNIFORM CIVIL CODE

1324. PROF.K.V.THOMAS:
SHRI NANA PATOLE:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has initiated any consultations with various stakeholders in order to draft a Uniform Civil Code (UCC) as envisaged under Article 44 of the Constitution;
- (b) if so, the details and the outcome thereof and if not, the time by which the process of consultations is likely to start;
- (c) the action being taken by the Government on representations/suggestions received from various quarters on the subject; and
- (d) the other steps taken/being taken by the Government for arriving at an early decision on the subject?

ANSWER

**MINISTER OF LAW AND JUSTICE
(SHRI D. V. SADANANDA GOWDA)**

- (a) No, Madam
- (b) to (d) Article 44 of the Directive Principles of the Constitution sets implementation of Uniform Civil Code as duty of the State. The Government is receiving representations for bringing in a

Uniform Civil Code as envisaged under article 44 of the Constitution, which are being examined by the Government. In view of the importance of the subject matter and sensitivity involved, wider consultation with stakeholders would be required for taking further steps in this regard and it may not be possible to lay down any rigid time frame in the matter